CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGINAL APPLICATION NO: 415/2001

DATE	OF	DEC:	ISION	:20/	/06,	/2001

Shri Sharad Gapalrao Kankal

Applicant

Shri S.P.Kulkarni

-----Advocate for Applicant.

Versus

Union of India & 2 Ors.

-----Respondents.

Coram:

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Smt. Shanta Shastry, Member(A).

- 1. To be referred to the Reporter or not? No
- 2. Whether it needs to be circulated to N_{\bullet} other Benches of the Tribunal?
- 3. Library. N.

(ASHOK AGARWAL)

¢HAJIRMAN

abp

CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH ORIGINAL APPLICATION NO:415/2001 DATED THE 20TH DAY OF JUNE,2001

CORAM: HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SMT. SHANTA SHASTRY, MEMBER(A)

Shri Sharad Gopalrao Kankal, S.P.M.Mirajgaon (ANR Division), R/at:61/371, HUDCO Colony, Ganesh Chowk, Savedi Road, At P.O.AHMEDNAGAR-414 003.

... Applicant

By Advocate Shri S.P.Kulkarni

V/s.

Union of India, Through:

- Senior Superintendent of Post Offices, Ahmednagar Division, AT P.O. Ahmednagar-414 001.
- 2. The Postmaster General, Pune Region, AT PUNE- 411 001.
- Member(Posts),
 Office of the Director General(Posts),
 Department of Posts,
 Ministry of Communication,
 G.O.I., Dak Bhawan,
 Parliament Street,
 AT P.O.NEW DELHI 110 001.
 Respondents

(ORAL)(ORDER)

Per Shri Justice Ashok Agarwal, Chairman.

The applicant seeks stepping up of his pay at par with said payer. The applicant seeks stepping up of his pay at par with his juniors. After the same was rejected. Senior Superintendent of Post Offices, Ahmednagar Division, and Post Master General, Pune Division, he has submitted a representation (Revision Petition) to Member (P), New Delhi on 8/11/2000. Though a period of over seven months have gone by, no decision on the petition has been taken by Member, Postal Services, New Delhi Respondent No.3 herein.

Net

2. In the circumstances, we find that interest of justice will be met by disposing of this present OA at this stage itself itself even without issue of notices with a direction to Respondent No.3 to dispose of the aforesaid representation (Revision Petition) expeditiously and within a period of two months from the date of service of the order upon him. The present OA is disposed of with the aforesaid direction. No costs.

CHAIRMAN

haut I

(SHANTA SHASTRY)
MEMBER(A)

abp.